

9

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA 2904/2002  
CP 264/2004

New Delhi, this the 27<sup>th</sup> day of September, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)  
Hon'ble Mr. S. K. Malhotra, Member (A)

Vijendar Singh  
S/o Ranbir Singh,  
R/o 243, Police Colony,  
Ashok Vihar,  
Delhi.

...Applicant

(By advocate Ms. Harbinder Oberoi, proxy for Sh. Arun Bhardwaj)

**Versus**

1. Union of India  
through Commissioner of Police  
Police Headquarters  
IP Estate  
New Delhi

2. Joint Commissioner of Police  
New Delhi Range,  
PHQ, I.P. Estate,  
New Delhi.

...Respondents

(By advocate Shri Harvir Singh)

**ORDER (ORAL)**

**By Hon'ble Mr. Justice M.A. Khan:**

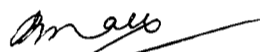
Learned counsel for applicant has stated that in WP(C) 13158-59 of 2004 the Hon'ble Delhi High Court has stayed the operation of the order of this Tribunal dated 4-8-2003 passed in OA 2904/2002 till further orders. In

*Malvinder Oberoi*

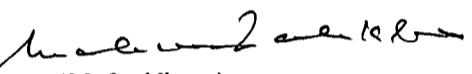
view of the above, learned counsel for applicant does not press this civil contempt application.

Learned counsel for respondents has stated that reply to the show cause notice has been filed on 24-9-2004. Registry is directed to place it on file.

Copy of the order of Hon'ble High Court of Delhi dated 9-8-2004 passed in WP(C) 13158/2004 has been produced and is taken on record. In view of this order and the request of the applicant, the contempt proceedings cannot continue any further. The application is dismissed with liberty to file fresh application, if any in accordance with law after the WP(C) 13158/2004 is disposed of.

  
(S.K. Malhotra)  
Member (A)

/gkk/

  
(M.A. Khan)  
Vice-Chairman (J)